

CORRIGENDUM No: Exports Turnover Policy (ETP)

Corrigendum attaching to and forming

Part of _____

Policy No _____

Issued in favor of: _____

WHEREAS Credit Insurance Cover by the name _____ has been issued by Export Credit Guarantee Corporation of India Limited (hereinafter called 'the CORPORATION') to the Insured, the name and other particulars of which are furnished in the schedule on such date and at such place as specified in the Schedule;

WHEREAS this is Corrigendum to _____ issued by the CORPORATION to the Insured (hereinafter referred to as 'the Principal Policy');

AND WHEREAS in the Principal Policy (read along with the Policy documents) it has been provided at clause 19 (b) that where no application for approval of Credit Limit has been made by the Insured or where against an application made, the CORPORATION is yet to communicate its decision to the Insured, then the Credit Limit referred to as Discretionary Limits shall be an amount subject to compliance of certain terms and conditions contained therein AND WHEREAS, the said amount has since undergone a revision.

The revised clause 19(b) {read along with the Policy documents} to be read as provided hereinafter:

- (i) *Under clause 19(b), a discretionary limit as indicated below (depending on the annual premium payable by you based on the projected turnover) is available on DP/CAD terms on any buyer; however, the number of claims payable on credit limits availed of under this sub-clause during a policy year shall not exceed two.*

For projected premium of Rs.10 lacs - Rs.100 lacs

and above upto Rs.50 lacs

For projected premium above Rs.50 lacs - Rs.150 lacs

and upto Rs.100 lacs

For projected premium above Rs.100 lacs - Rs.200 lacs

- (ii) *Under clause 19(b), a discretionary limit as indicated below (depending on the annual premium payable by you based on the projected turnover) is available for DA or Open Delivery terms. The number of claims payable on credit limits availed of under this sub-clause during any one policy year shall not exceed two.*

For projected premium of Rs.10 lacs - Rs. 50 lacs

and above upto Rs.50 lacs

*For projected premium above Rs.50 lacs - Rs. 80 lacs
and upto Rs.100 lacs*

For projected premium above Rs.100 lacs - Rs.100 lacs

(iii) Under clause 19(b) you are entitled to a discretionary limit under DA or Open Delivery terms on a particular shipment made by you to a buyer provided, you had made at least one shipment to that buyer on DA or Open Delivery terms during the one year period immediately preceding the date of such shipment and have realized the payment. Such limit will be restricted to the value of the shipment made and fully realised, if there is one shipment only or the maximum of the values of the shipments made and fully realised, if there are more than one shipment, subject to a ceiling of Rs.150 lacs.

(iv) You are entitled to a discretionary limit under DP/CAD terms under clause 19(b) on a particular shipment made by you to a buyer provided you had made at least one shipment to that buyer on DP/CAD or DA/Open Delivery terms during the one year period immediately preceding the date of such shipment and you have realised the payment. Such limit will be restricted to the value of the shipment made and fully realised, if there is one shipment only or the maximum of the values of the shipments made and fully realised, if there are more than one shipment, subject to a ceiling of Rs. 300 lacs.

In this connection, you may please note as hereinafter provided:

- (a) The discretionary limits under (ii) and (iii) above will also be available to you even in respect of a buyer on whom you hold a DP limit, but have not applied for DA limit. The discretionary limits under (i) and (iv) above will also be available in respect of LC opening banks if you have included LC cover in your policy for comprehensive risks.*
- (b) On a particular buyer you can not avail of both the discretionary limits under (ii) and (iii), but can select whichever is more beneficial out of the two; the same applies to the discretionary limits under (i) and (iv).*
- (c) In case you avail of discretionary limits under both DP and DA/OD on a particular buyer, the total of the same should not exceed what you are entitled to under DP.”*

Save as hereinabove provided all terms, conditions, provisos and stipulations of the Principal Policy shall apply Mutatis Mutandis to the cover to which this Corrigendum applies.

Dated this _____ day of Month _____ Year _____

For Export Credit Guarantee Corporation of India Limited

Signature:

Name:

Designation:

Place:

Date: